

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 37/2023**

IN THE MATTER OF:

V Paramesh

...APPLICANT

Versus

Additional Chief Secretary
Forest, Environment & Ecology Department and Ors.

...RESPONDENTS

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State of Karnataka
LGF, K-6**

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Date: 30.04.2024

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SPOT INSPECTION REPORT ON BEHALF OF RESPONDENT NO. 3

MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application has been filed alleging construction in the buffer zone of water body by M/s Sai Sravanthi Infra Projects, in Sy No. 21/1, 21/2, 21/3, 22, 23, 124 and 125 of Seegehalli Village, Bengaluru East Taluk for the project 'Pavani Mirabilla' (*'the said project'*).
2. That pursuant to the orders passed by this Hon'ble Tribunal, spot inspection was carried out by the Executive Engineer, BDA on behalf of the answering Respondent, on 16.12.2023. The findings of the said spot inspection are as follows:
3. It is submitted that the Plan Sanction for the project in question was issued by the Bangalore Development Authority having No. BDA/EM/EO-1/TA-4/E/07/2022-23, dated 19.05.2022 for the Construction of G + 19 Residential Buildings and G+13 Commercial Building at Survey No. 21/1, 21/2, 21/3, 22, 23, 124/1, 124/2, 125/1 and 125/2 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru in favour of M/s. Sai Sravanthi Infra Projects Pvt Ltd.




Commissioner.
Bangalore Development Authority
Bangalore-560 020.

4. As per the Village map / revenue records it was found that a tertiary nala was passing through the Survey Nos. 22, 23, 124/1 and 125/1. Accordingly, from the centre of the nala, an area of 15 m on either side was earmarked as buffer zone, with no construction activities to be undertaken in the said area.
5. During the inspection of the said building, it was found that the concerned builder had taken up the construction in the buffer area which was unlawful. Though, there was no physical existence of the Nala as per site conditions, the construction which had taken place in the buffer zone has been removed and the buffer zone has been maintained as per the Village map / revenue records. True Copy of photograph dated 29.04.2024 for the said area is annexed herewith as **Annexure R-1**.
6. It is hence submitted that though initially construction had taken place, the same has now been removed. Hence it is submitted in view of the same that the instant Application may be disposed of.


Commissioner
Bangalore Development Authority
Respondent No. 3

Date: 29.04.2024



SWORN TO BEFORE ME

D. SRINIVASA, B.A., LL.B.
ADVOCATE & NOTARY PUBLIC
GOVT. OF INDIA
13/4, "KAMALA NILAYA", 3rd Cross
Journalist Colony, J.C. Road Cross
BANGALORE - 560 002

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AFFIDAVIT

I, N. Jayaram S/o Narasimhaiah, aged about 58 years, working as Commissioner, Bangalore Development Authority, having office at Kumara Park West, T. Chowdaiah Road, Bengaluru – 560 020, Karnataka do hereby solemnly affirm and state on oath as follows:

1. That I am the Commissioner, BDA, Bangalore and hence I am fully aware of the facts of the case as per record and I am competent to swear the instant affidavit.
2. That I have gone through the accompanying report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief, and nothing material has been concealed thereof. Annexures are true copies of their respective originals.

N. Jayaram
 DEPONENT
 Commissioner
 Bangalore Development Authority
 Bangalore-560 020.

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bangalore on this 29th day of April, 2024.

N. Jayaram
 DEPONENT
 Commissioner

SWORN TO BEFORE ME

D. Srinivasa
 29/4/2024
 D. SRINIVASA, B.A., LL.B.
 ADVOCATE & NOTARY PUBLIC
 GOVT. OF INDIA
 # 13/4, "KAMALA NILAYA", 3rd Cross
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 BANGALORE - 560 002



No. of Corrections Three

Annexure R-1

